IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 09
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd. .... Applicant/petitioner
v.
Sunar Jewals Pvt. Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 27.05.2019

Coram:
Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:
For the IRP Mr. Manoj Garg, CA

ORDER

CA-1004(PB)/2019

The first progress report filed by the Resolution Professional, Mr. Manoj Garg along with details of list of creditors and report certifying constitution of Committee of Creditors. The same is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1004(PB)/2019 stands disposed of.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

27.05.2019
Ritu Sharma